

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(ALLAHABAD BENCH) ALLAHABAD.

D.A. No. 553/90

D.A. No.
TA. No.

OF 199

A2
1

24-11-92
Date of decision--

Smt. Sushila Devi

.....Petitioner

.....Advocate for the petitioner

Versus

.....Union of India & Others.....Respondent

.....Advocate for the Respondents

XXXXXXXXXXXX

COGRAM :-

The Hon'ble Mt. Justice U.C. Srivastava, V.C.

~~The Hon'ble Mr. Justice~~ Dr. Naqvi, A.D. 254

1. Whether Reporters of local papers may be allowed to see the judgment
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether to be circulated to all other Benches ?

✓
Signature

NAQVI/

(6)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH
ALLAHABAD.

PZ
1/2

O.A. No. 553/90

Smt. Sushila Devi : : : : : Applicant

vs.

Union of India & Others : : : : : Respondents

Hon. Mr. Justice U.C. Srivastava, V.C.

~~Hon. Mr. Justice U.C. Srivastava, V.C.~~

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

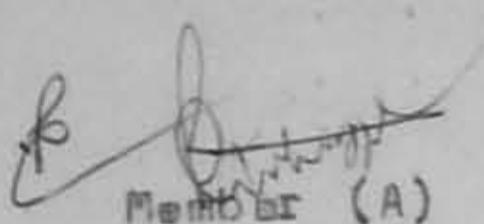
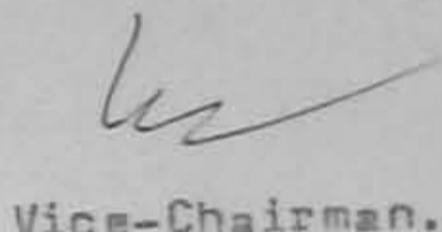
The applicant is the widow of late Tara Chand who was appointed as a Safaiwala in the year 1984 in handicapped quota under Principal, Institute of Track Machine, Northern Railway, Subedarganj, Allahabad. Subsequently he was allowed authorised scales. On 14-6-85 he was declared as medically unfit by medical officer as a result of paralysis attack. Before he was discharged he was allowed leave from 16-8-88 to 14-6-89 i.e. before a day on which he was to retire from service. The applicant's wife applied for appointment on compassionate ground. As there was no post of Safaiwala in the Institute of Track Machine, Northern Railway, Subedarganj, Allahabad, where her husband was allowed to continue, but appointment was not given to the applicant, on the ground that there was no post and further provident fund and gratuity etc. have been paid to the applicant. Subsequently the applicant's husband died. The applicant applied for appointment on compassionate ground that her husband was a disabled person and later on died. No reply to the application has been given so far. It is a matter which should have been considered in one way or another. Accordingly the respondents are directed to dispose of the application filed by the applicant within a period of 4 months taking into consideration the availability

(7)

-2-

A 2/3.

of the post and the waiting list. In case no person, whose position is more worse than that of the applicant is waiting for his turn to come and if the vacancies are available, the applicant's case for appointment on compassionate ground may be considered sympathetically. With these observations, the application stands disposed off. No order as to the cost.


Member (A)
Vice-Chairman.

Dated: 24th November, 1992, Allahabad.

(tgk)